

**Customs, Excise & Service Tax Appellate Tribunal,
West Zonal Bench : Ahmedabad**

REGIONAL BENCH - COURT NO. 3

Excise Appeal No. 10558 of 2015

(Arising out of OIA-VAD-EXCUS-001-APP-612-615-14-15 passed by Commissioner of Central Excise, Customs and Service Tax-VADODARA-I)

M/s. Kaira Can Company Limited

Amul Diary Compund, Amul Diary Road
Anand, Gujara

.....Appellant

VERSUS

C.C.E. & S.T.-Vadodara-I

1st Floor...Central Excise Building,
Race Course Circle, Vadodara,
Gujarat-390007

.....Respondent

APPEARANCE:

Shri. Devan Parikh (Advocate) with Shri. Nirav Shah (Advocate) for the Appellant
Shri. K.J. Kinariwala, Authorized Representative for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
HON'BLE MEMBER (TECHNICAL), MR. RAJU**

DATE OF HEARING:06.08.2019

DATE OF DECISION:02.12.2019

The appeal is disposed of. For order, see order of date in Excise Appeal No. 423 of 2012.

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**

Mehul